

new problems. We are getting the matter examined by the Law Ministry again. That is the position. We hope we will be able to submit the Report as early as possible.

MR. SPEAKER: This reference was made to the Committee. We had a number of doubts. Mr. Banerjee says that by that time he would retire and, therefore, there would be no use. Now, if you want to give any Report, that should be in time before he retires. When is he retiring?

SHRI S. M. BANERJEE: The legal opinion was expressed by late Shri Mohan Kumaramangalam to the Members of the House....

MR. SPEAKER: It is for the Committee to accept.

SHRI S. M. BANERJEE: He is not going to be promoted throughout his life. He is now on the verge retirement. I am told, in 1974, he retires. A discussion took place and a decision was taken....

MR. SPEAKER: This is something which I have never been able to reconcile as Speaker—as to whether we have been laying a very healthy precedent or not. That is the reason why I sent it back to the Committee. It is not a question of one individual's retirement; it is a question of laying a precedent, which perhaps may be healthy or not, for the future. Let them think over it and come out with some well-thought out report.. (Interruptions)

SHRI SAMAR MUKHERJEE (Howrah): There was some understanding in that meeting that it will be referred back to the Privileges Committee.

MR. SPEAKER: That is something which we cannot mention here.

SHRI SAMAR MUKHERJEE: I am supporting Mr. Banerjee.

MR. SPEAKER: Let the committee think over it. Yourself or your re-

presentative will be there to explain it. Now, the question is:

"That this House do extend upto the last day of the first week of the next session, the time for the presentation of the Report of the Committee of Privileges on the question regarding the implementation of the latter part of the resolution adopted by Lok Sabha on the 2nd December, 1970, namely, 'that the Government in the light of gravity of the offence administer to Shri S. C. Mukherjee maximum punishment under the law and report the same to this House'."

The motion was adopted.

12.07 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMEN-TARY AFFAIRS (SHRI K. RAGHU RAMAIAH): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 13th August, 1973, will consist of:—

1. Consideration of any part discussed item of Government Business carried over from today's order paper.
2. Discussion and voting on Supplementary Demands for Grants (General) for 1973-74.
3. Consideration and passing of:
 - (i) The Employees' Provident Funds (Amendment) Bill, 1973.
 - (ii) The Uttar Pradesh State Legislature (Delegation of Powers) Bill, 1973 as passed by Rajya Sabha.
4. Discussion on the Resolution seeking continuance of President's Rule in Andhra Pradesh.
5. Discussion on the Resolution seeking continuance of President's Rule in Manipur.
6. Discussion on the Resolution seeking continuance of President's Rule in Orissa.

SOME HON. MEMBERS rose—

MR. SPEAKER: You know that you have to send the intimation earlier. I will allow only those Members who have sent me the intimation.

श्री हुकमचन्द कच्छबाब (मुरैना) : अध्यक्ष महोदय, हम पिछले अनेक वर्षों से शिइयूल्ड कास्ट्स कमिश्नर की रिपोर्टों को बुलंद रखते आये हैं। मैं यह जानना चाहता हूँ कि हम उस पर कब चर्चा करने आ रहे हैं।

शिइयूल्ड कास्ट्स एण्ड शिइयूल्ड ट्राइन्व (एग्जिडेंट) बिल पिछली लोक सभा में लैप्स हो गया था। जैसा कि मैं पहले भी पूछ चुका हूँ, सरकार उस बिल को लोक सभा में कब तक लाने वाली है ?

मैं यह भी जानना चाहता हूँ कि सदन को ये कमीशन की रिपोर्ट पर कब चर्चा करने का अवसर मिलेगा।

SHRI S. M. BANERJEE (Kanpur): My first appeal to you is to admit our call attention notice regarding the reported news about granting a loan of Rs. 35 crores to hotels in the private sector at this juncture when we are talking of austerity and economy.

MR. SPEAKER: As far as I am concerned, do not worry about it, leave it to me. Do not bring me at par with the Minister. You can ask him to make a statement.

SHRI S. M. BANERJEE: I only want a clarification. On the 16th we have fixed discussion on Pay Commission Report. On two issues I want to seek your permission. There should be a discussion on the question of payment of bonus to Central Government employees on a motion which I have tabled. The second point is this. I want a statement from the Home Minister regarding the complete breakdown of the administrative machinery in Rajasthan due to the strike of the State Government employees throughout the State.

MR. SPEAKER: In respect of those who are sending me slips at this stage, I am not going to allow them. I am sorry.

SHRI S. M. BANERJEE: Our leaders in the Rajasthan Assembly have gone on hunger strike because they have not been allowed to meet the striking employees in the jail. I appeal to you in the name of democracy to ask the Home Minister to intervene in the matter and see that the dispute is settled. The Prime Minister is here. She can intervene and ask the Chief Minister, Shri Barkatullah Khan, in whom I have great faith, to implement his own assurances. (Interruptions)

MR. SPEAKER: Mr. Piloo Mody, you have not sent me any intimation, why do you get up abruptly, sit down, please?

SHRI PILOO MODY (Godhra): It is very deliberate, not at all abruptly.

MR. SPEAKER: No, I am sorry. (Interruptions)

MR. SPEAKER: I am not allowing you; this will not go on record.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I seek through your good office to invite the Government's attention to make a statement on the sale of granulated mud as Diammonium phosphate, super-phosphate without P205 and sub-standard fertilisers in Punjab, a sample of which Shri Piloo Mody has brought. He has asked the Government to make a statement. Anyway I am not involving you because you do not like that to be done. These are being sold...

SHRI PILOO MODY: Kindly accept the sample.

SHRI JYOTIRMOY BOSU: Mr. Mody, please keep quiet.

MR. SPEAKER: You ask me to ask him, Mr. Bosu.

SHRI JYOTIRMOY BOSU: I shall take this for my future guidance.

MR. SPEAKER: Kindly do it a little more politely.

[Shri Jyotirmoy Bosu]

SHRI JYOTIRMOY BOSU: As I told you already, these are sold as fertilisers to the farmers in Punjab as being imported from Poland and Czechoslovakia. But the embassies of these two countries have stated that they had not sold any fertiliser to India. Therefore, Sir, this is a fit case in which the Government should make a statement.

Next is about the Pay Commission Report. Although it has come out in the press, the Minister has not said anything. The second point that I am trying to raise is about the release of 19,000 Pakistani Prisoners of War. This matter is hanging fire for the past 12 months. The country is faced with so much difficulty and it is costing our reputation in the world if we have any. The only thing we want to tell you is that next time he should see that the Government makes a statement.

Lastly, how is it that Shri Raghu Ramalah has not mentioned about the agreement that we should have two discussions, either under Rule 193 or 184, for which a notice is pending? In the last Business Advisory Committee, this was agreed upon. I really expected him to make a statement on this also.

SHRI B. V. NAIK (Kanara): Mr. Speaker, Sir, I have been trying to raise a discussion either by a Calling Attention Notice or under Rule 377. On the question of acquisition of about 2,500 acres of land which will affect about 12500 farmers. Unfortunately, the monopoly press has not been able to print it in black and white. I have been unsuccessfully trying to bring it on the floor of the House for the last two years or so. I would, therefore, request you to permit me to raise it either under Rule 193 or under a Calling Attention Motion. For about 24 months I have been persistently trying. I do not know whether there is any other Parliamentary procedure under which I can raise it. I appeal to your good sense to kindly allow me to do so.

SHRI BHOGENDRA JHA (Jainagar): Sir, I may be permitted....

SHRI K. S. CHAVDA (Patan): Sir, I may also be permitted....

MR. SPEAKER: I am sorry, I am not going to allow you without any notice. I will follow what we have decided. Kindly sit down. Now, the hon. Minister.

SHRI K. RAGHU RAMAIAH: Mr. Speaker, Sir, of the two points raised by Shri Kachwai, one relates to a discussion on the report of the Commissioner for Scheduled Castes and Scheduled Tribes. I understand from the Minister for Home Affairs that the subject would come up for discussion in the forthcoming November-December session.

Regarding the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, as the hon. Member himself had said, it had lapsed in the last Parliament. A fresh legislation is awaited.

SHRI S. M. Banerjee had raised a question about the Pay Commission's report. I did not mention it for the simple reason that it is already notified in the Bulletin that that discussion would take place on the 16th.

I would like to refer to just one more point which was raised by Shri Jyotirmoy Bosu. I would not have liked to bring here the discussions or understandings that we had in the Business Advisory Committee. I would like to repudiate what he has said and say that I never agreed for two discussions a week; that is not correct.

SHRI JYOTIRMOY BOSU: That was not a matter to be agreed to by the hon Minister.

SHRI SHYAMNANDAN MISHRA (Begusarai): That was the decision of the Business Advisory Committee.

MR. SPEAKER: If it had been agreed to, I shall see the proceedings.

SHRI K. RAGHU RAMAIAH: Regarding all other motions, to the extent they are relevant to the Central Government, I shall bring them to the notice of the Ministers concerned.

SHRI JYOTIRMOY BOSU: That part of the hon. Minister's remark may be expunged.

12.22 hrs.

SUPPLEMENTARY DEMANDS FOR GRANTS (GENERAL), 1973-74

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): On behalf of Shri K. R. Ganesh, I beg to present a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1973-74.

SHRI PILOO MODY (Godhra): What is the justification for these Supplementary Demands?

SHRI SHYAMNANDAN MISHRA (Begusarai): No reasons have to be given why these Supplementary Demands are being brought forward? These should be presented in the proper way. It is no use merely presenting some document.

MR. SPEAKER: She is only formally presenting the statement.

SHRI PILOO MODY: The general cry among the people is 'Kindly return the Garibi of three years back again'.

श्री पुरुष चन्द कडवाय (मुरैत) :
सरकार की नीतियों के कारण देश की गरीबी उलट गई है, अब देश गरीबी से कगानी की तरफ जा रहा है, ये देश को कंगाल बनाने जा रहे है ।

12.23 hrs.

AGRICULTURAL REFINANCE CORPORATION (AMENDMENT) BILL

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): I beg

to move:*

"That the Bill further to amend the Agricultural Refinance Corporation Act, 1963, be taken into consideration".

I rise to move for consideration, the Bill seeking to amend the Agricultural Refinance Corporation Act, 1963, to enable the Agricultural Refinance Corporation to grant refinance accommodation to the eligible institutions without insisting upon landed security or Government guarantee so that the eligible institutions coming up with the schemes covering, *inter alia* agricultural labourers, could be eligible for refinance from the Corporation.

SHRI PILOO MODY (Godhra): Election fund.

SHRIMATI SUSHILA ROHATGI: This will be directed towards Garibi Hatao.

The proposed amendment will vest in the Board of Corporation necessary discretion to waive, in suitable cases, the conditions with regard to security or guarantee.

As the House is aware, the Agricultural Refinance Corporation was established under the Agricultural Refinance Corporation Act, 1963, to augment the resources available for the provision of medium and long-term finance for agriculture. The Reserve Bank of India, State Cooperative Banks, Central land development banks, Scheduled Commercial Banks and the Life Insurance Corporation of India are the shareholders of the corporation.

All the State Cooperative Banks, Central and development banks and certain scheduled commercial banks which are shareholders of the corporation are eligible for financial assistance from the Corporation. The refinance accommodation under section 22 (4) of the Agricultural Refinance Corporation Act, 1963 can be granted by the corporation to an eligible institution only if the repayment of principal and payment of in-

*Moved with the recommendation of the President.